

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-103

IB-11/ND/2021
New IA/1809/2024

IN THE MATTER OF:

Skystep Trading Ltd.

Vs.

Sanco Industries Ltd.

.....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 22.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA/1809/2024:-

This is an application filed under Section 60(5) of the IBC, 2016 read with Rule 11 of the NCLT Rules, 2016, seeking early hearing of IA/3477/2023 which is an application for the approval of the Resolution Plan. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. In view of the fact that the IA/3477/2023 is listed for hearing on 26.04.2024, Ld. Counsel on behalf of the Applicant submitted that they do not want to press this application at this stage and the **same is dismissed as not pressed.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)